

Election Commission of India
Nirvachan Sadan, Ashoka Road, New Delhi-110001

No. 56/Review/2014/PPS-II

Dated: 19th June, 2014

To

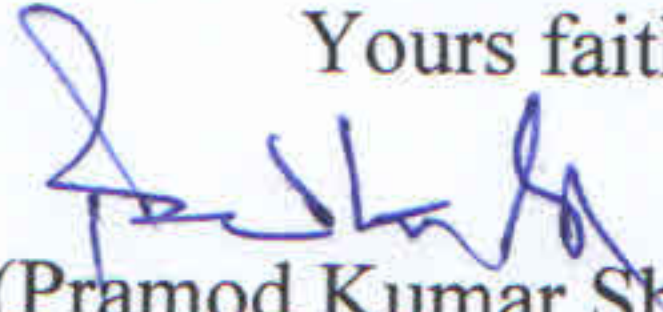
The President,
All India Majlis-E-Ittehadul Muslimeen
Darussalam Board, Hyderabad, Telangana.

Subject:- Recognition of '**All India Majlis-E-Ittehadul Muslimeen**' as a State Party in **Telangana** regarding.

Sir,

I am directed to state that on the basis of review of poll performance of '**All India Majlis-E-Ittehadul Muslimeen**' at the general election to the Lok Sabha and State Legislative Assembly, 2014, it is seen that the '**All India Majlis-E-Ittehadul Muslimeen**', presently, a registered un-recognised party, has fulfilled the conditions laid down in Para 6A of the Election Symbols (Reservation and Allotment) Order, 1968, for recognition as a State party in the State of **Telangana**. Accordingly, the Commission has decided to recognize the '**All India Majlis-E-Ittehadul Muslimeen**' as a State party in the State of **Telangana** under the provisions of the Election Symbols (Reservation & Allotment) Order, 1968.

2. The party may intimate its choice of symbol to be allotted as the reserved symbol of the party as a State Party in the State of **Telangana**, immediately.

Yours faithfully,

(Pramod Kumar Sharma)
Under Secretary

Copy to:

The Chief Electoral Officers, all States and UTs, for information.